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GOVERNMENT OF INDIA
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(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI: THE 23RD SEPTEMBER, 1972.

NOTIFICATION
INCOME TAX

No. 193 (F.No.404/282/72-ITCC): In exercise of the powers conferred by clause (43 B) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises the Commissioner of Income-tax, Orissa, Bhubaneswar to exercise the powers of a Tax Recovery Commissioner.

2. This Notification shall come into force with immediate effect.

Sd/-

(A.K. Nasta)

Under Secretary to the Government of India

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